

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 0 5 1 5 / 2 0 0 6

(From the judgement and order dated 1 6 / 0 6 / 2 0 0 5 in WA No. 7 6 7 / 2 0 0 5 of The  
HIGH C O U R T O F K E R A L A AT E R N A K U L A M )

S A J I G E E V A R G H E S E

Petitioner(s)

VER SUS

ACCOUNT S O F F I C E R & O R S.

Respondent(s)

(With appln(s) for c/delay in filing SL P and office report )  
(for final disposal)

Date: 2 3 / 0 9 / 2 0 0 8 This Petition was called on for hearing today.

C O R A M :

HON' B L E M R. J U S T I C E R. V. R A V E E N D R A N

HON' B L E M R. J U S T I C E L O K E S H W A R S I N G H P A N T A

For Petitioner(s) Dr. M. P. Raju, Adv.

Mr. Abrah a m M. P attiyani, Adv.

Mrs. Manju A. P attiyani, Adv.

Mr. Jose Abrah a m, Adv.

Mr. Ashwani Bha rdwaj, Adv.

Mr. Suma Jose, Adv.

For Respondent(s)

Mr. K.C. Kau s hi k, Adv.

Mr. Rahul Ka u shi k, Adv.

Ms. Shilpi Ka u shi k, Adv.

Mr. Ashok Ku m a r Singh , Adv

Mr. P.V. Dinesh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondents states that they will be filing  
the relevant guidelines as directed by this Court on 0 3 . 0 9 . 2 0 0 8 during the  
course of the day and thereafter shall furnish a copy to the same to the  
learned counsel for the petitioner. At the request of the learned counsel  
for the respondents, the matter is adjourned by next week.

( P A W A N K U M A R )

( A N A N D S I N G H )

C O U R T M A S T E R C O U R T M A S T E R